

ITEM NO.47

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).511/2023

WOMEN LAWYERS ASSOCIATION OF NILGIRIS

Petitioner(s)

VERSUS

THE REGISTRAR, MADRAS HIGH COURT &amp; ANR.

Respondent(s)

(FOR ADMISSION and IA No.87824/2023-STAY APPLICATION)

Date : 28-04-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Vivekanandh, Adv.  
Dr. Vinod Kumar Tewari, AOR  
Mr. Pramod Twari, Adv.  
Mr. Vivek Tiwari, Adv.  
Ms. Priyanka Dubey, Adv.

For Respondent(s) Mr. S. Guru Krishnakumar, Sr. Adv.

UPON hearing the counsel the Court made the following  
O R D E R

- 1 We have heard Mr Vivekanandh, counsel appearing on behalf of the petitioner, who seeks to raise certain grievances of women lawyers practising in the combined court complex of Nilgiris District in Tamil Nadu.
- 2 Mr Guru Krishnakumar, senior counsel appearing on behalf of the High Court of Judicature at Madras, submits that necessary steps have been taken.
- 3 If the petitioner has any subsisting grievance, it would be at liberty to either move the District Judge or, as the case may be, the Registrar General of the High Court so that the grievance can be looked into.

4 The petition is disposed of.

5 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**